

members of the house to be a member of the Central Advisory Board of Education in the vacancy to be caused from the 1st April 1970, consequent upon the expiration of the term of membership of Shri S. K. Vaishampayan from the said Board."

**STATEMENT BY MINISTER REGARDING REVISION OF SCALES OF PAY AND ALLOWANCES OF THE EMPLOYEES OF THE UNION TERRITORIES—contd.**

SHRIMATI SATYAVATI DANG (Himachal Pradesh) : Sir, we have a point of information to know from the Minister. You do not give us a chance.

SHRI C. L. VARMA (Himachal Pradesh) : Sir, I also want to ask questions about the scales of pay.

SHRIMATI SATYAVATI DANG : We should be allowed to put questions.

MR. DEPUTY CHAIRMAN But nobody got up.

SHRIMATI SATYAVATI DANG : I wanted to ask.

MR. DEPUTY CHAIRMAN : Nobody asked me.

SHRI BHUPESH GUPTA (West Bengal) : You better speak on this motion and say something in that connection. Make it relevant somehow or the other.

MR. DEPUTY CHAIRMAN : All right. After this.

**MOTION REGARDING ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION—contd.**

MR. DEPUTY CHAIRMAN : The question is :

"That in pursuance of sub-clause (d) of clause (2) of paragraph 3 of the Government of India (Education, Health and Lands Department) resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Education in the vacancy

to be caused from the 1st April, 1970 consequent upon the expiration of the term of membership of Shri S. K. Vishampayan from the said Board."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: The programme of election to the Central Advisory Board of Education will be published in the Parliamentary Bulletin.

SHRI BHUPESH GUPTA (West Bengal) : Sir, I have a submission to make. Some of us

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, आपने हमको कहा था ।

MR. DEPUTY CHAIRMAN: We have to go to the other item.

**STATEMENT BY MINISTER REGARDING REVISION OF SCALES OF PAY AND ALLOWANCES OF THE EMPLOYEES OF THE UNION TERRITORIES—contd.**

SHRI C. L. VARMA : Sir, just now the hon. Minister has said that the pay scales for all the Union territories will now be on par with Central pay scales. What is the meaning of 'Central pay scales' ? Does it mean Central scales applicable to the Government of India Secretariat or the Delhi Administration ? That is the first question.

Secondly, those people who have been transferred from Punjab, particularly Himachal Pradesh people, those employees according to the Reorganisation Act are supposed to get all the benefits of Punjab including the pay scales and other privileges, and they are not supposed to be reduced. According to this, if the pay scales in Delhi Administration or in the Central Secretariat are less, what is going to happen ? Because, according to me, from the High Court they will get a judgment and they will get all the salaries reduced.

Thirdly, on the 13th of this month in Himachal Pradesh there is going to be a bandh on this account and so far nothing has been said about this. Today the hon. Minister has given a statement. That is all right. But what is going to happen on the 13th of this month about the bandh to show their grievance?